

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 204
(IB)-1088(PB)/2020

New IA-1067/2023, IA-2860/2022, RA-59/2022

IN THE MATTER OF:
Axis Bank Ltd.

... **Applicant/Petitioner**

Versus

JMT Auto Ltd.

...

Respondent

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 09.03.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Raveena Rai, Adv. Apeksha for the SRA, Adv. Abhinav Gupta, Adv. Nitesh Ranjan for RA
For the RP : Adv. Rajendra Beniwal, Adv. Aman Singhanian and Adv. Rajat Kashyap

ORDER

IA-1067/2023, IA-2860/2022, RA-59/2022: The matter has been received on transfer from Principal Bench. Ld. RP is directed to file a self-contained brief summary of the progress in the matter along with all important dates and events since the initiation of the CIRP. With the summary, he would also enclose all the progress reports filed in the matter, from the beginning.

According to RP, there are 6 to 7 IAs/CAs pending in the matter. He is also directed to file a statement of all pending IAs in the matter indicating the IA-wise prayers, and status of pleadings qua the same. Let the needful be done within 2 weeks.

List on 26.04.2023.

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(L. N. GUPTA)
MEMBER (T)

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(ASHOK KUMAR BHARDWAJ)
MEMBER (J)